

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 111

IA-2348/2024

In

IB-1333(ND)/2018

IN THE MATTER OF:

M/s. Bajaj Rubber Company Pvt. Ltd. Petitioner/Applicant

Vs.

M/s. ACE Footwark Pvt. Ltd. Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 10.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

IA-2348/2024

None appears despite repeated calls. In the interest of justice matter adjourned **to 16.05.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)